

Central Administrative Tribunal  
Jabalpur Bench

OA No.659/06

Jabalpur, this the 5<sup>th</sup> day of October 2006.

CORAM

Hon'ble Dr.G.C.Srivastava, Vice Chairman  
Hon'ble Mr.A.K.Gaur, Judicial Member

Sudesh Kumar  
Assistant Driver  
Under Loco Foreman (S)  
WCR, Itarsi.

Applicant

(By advocate Shri S.N.Khare)

Versus

1. Union of India through  
General Manager  
West Central Railway  
Jabalpur.
2. Addl. Divl. Railway Manager  
West Central Railway  
Bhopal.
3. Sr.Divl. Elec.Engineer (TRD)  
West Central Railway  
Bhopal.

Respondents

(By advocate Shri M.N.Banerjee)

ORDER

By Dr.G.C.Srivastava, Vice Chairman

This OA has been filed against the order of the disciplinary authority imposing penalty of reversion on the applicant. This order was passed on 18.3.06 and the applicant filed an appeal on 8.5.06 to the ADRM. Almost five months have passed and the appeal has not been decided.

2. Learned counsel for the applicant submitted that he would be satisfied if respondent No.2 is directed to decide the appeal expeditiously, as five months have already passed.



3. Shri M.N.Banerjee, appearing on behalf of the respondents submitted that since six months have not passed after filing of the appeal, no cause of action has arisen.

4. We, however, feel that five months is enough for deciding the appeal and this should have been done much earlier.

5. In view of this, we are of the view that ends of justice would be met if we direct respondent No.2 to decide the appeal within two months from the date of receipt of this order by passing a reasoned and detailed order. We accordingly direct respondent No.2 to decide the appeal within two months and communicate the decision to the applicant expeditiously.

6. With the above observations, the OA is disposed of.

*A.K.Gaur*  
(A.K.Gaur)  
Judicial Member

*Gauri*  
(Dr.G.C.Srivastava)  
Vice Chairman

aa.

प्राप्तकल सं ओ/न्या..... जबलपुर, दि.....  
प्रिलिनिपि वार्षि दिन.....  
(1) संसदीय, उच्च न्यायालय, एवं ए. एस. एस. जबलपुर  
(2) असेंडक श्री/मिस्ट्री/कु. .... के काउंसल  
(3) प्रत्यक्षी ओ/मीमांसा/कु. .... के काउंसल  
(4) विधायक, दोनों उच्च न्यायालय, जबलपुर  
सूचना एवं आवश्यक कागदानी

S. No 15496 Ad. No. 15496  
M. No. 15496  
Ad. No. 15496

*अ. रजिस्ट्रार*

183/1  
02/10/06  
DR